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Himachal Pradesh Tax On Professions, Trades, Callings And Employments (Repeal) Act, 2005

(Act No. 1 Of 2006)

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Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 27.12.2006, p. 5555 & 5560.

Received the assent of the Governor on the 2nd February, 2006 and was published in Hindi and English in R.H.P.Extra., dated 7th February, 2006 at pages 6767-6770.

AN ACT to repeal the Himachal Pradesh Tax on Professions, Trades, Callings and Employments Act, 2005 (Act No. 15 of 2005).

Himachal Pradesh Tax On Professions, Trades, Callings And Employments (Repeal) Act, 2005

## (Act No. 1 Of 2006)

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Fifty-sixth Year of the Republic of India as follows:-

1. Short title and Commencement.

(1) This Act may be called the Himachal Pradesh Tax on Professions, Trades, Callings and Employments (Repeal) Act, 2005.

(2) It shall be deemed to have come into force on the 1stday of November, 2005.

2. Repeal of Act No. 15 of 2005 and savings.

(1) The Himachal Pradesh Tax on Professions, Trades, Callings and Employments Act, 2005 is hereby repealed.

(2) The repeal of the said Act shall not affect-

(a) the previous operation of, or anything duly done or suffered under the said Act, or

(b) any right, privilege or obligation or liability acquired, accrued or incurred under the said Act; or

(c) any penalty, forfeiture or punishment incurred in respect of any offence under

the said Act; or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid, and, any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if the said Act had not been repealed.

3. Repeal and saving.

(I) The Himachal Pradesh Tax on Professions, Trades, Callings and Employments (Repeal) Ordinance, 2005 (Ordinance No. 9 of 2005) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed, shall be deemed to have been done or taken under the corresponding provisions of this Act.